

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 825 of 2019**

**IN THE MATTER OF:**

**Sai Ramakrishna Karuturi**

**...Appellant**

**Vs.**

**Axis Bank Ltd. & Anr.**

**...Respondents**

**Present: For Appellant: - Mr. Rajiv Ranjan, Senior Advocate with Ms. Aliya Duraeshan, Mr. Saumabo Ghosh, Ms. Neha Nagpal and Mr. Vishvendu Tomar, Advocates.**

**For Respondents: - Mr. Ankur Singh, Advocate for R-1.**

**Mr. Krishnendu Datta, Ms. Mehak Khurana, Mr. Shreyal Jayasimha, Mr. Aakash Sherwal and Ms. Shweta Vashist, Advocates for Resolution Professional.**

**O R D E R**

**22.10.2019—** Mr. Rajiv Ranjan, learned Senior Counsel along with Mr. Saumabo Ghosh prays for and is allowed to withdraw the appeal to enable the Appellant to settle the claim with the Respondent- 'Axis Bank Ltd.'

The appeal is accordingly dismissed as withdrawn, but without any liberty to challenge the same very impugned order. However, this order will not come in the way of the Appellant to settle the matter with the Respondent.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g